

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 299/TT/2013

Subject : Determination of transmission tariff for elements under Transmission System associated with Krishnapatnam UMPP-Part-B in Southern and Western Region for tariff block 2009-14.

Date of Hearing : 3.3.2015.

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Ltd. and 21 others

Parties present : Shri. Jasbir Singh, PGCIL
Shri. Vivek Kumar Singh, PGCIL
Shri. Anshul Garg, PGCIL
Shri. M.M. Mondal, PGCIL
Shri. S.K. Venkatesan, PGCIL
Shri. S.S Raju, PGCIL
Shri. Prashant Sharma, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for assets covered under Transmission System associated with Krishnapatnam UMPP-Part-B in Southern and Western Region. The instant petition covers six assets. As per the Investment Approval (IA) dated 9.2.2012, the assets were scheduled to be commissioned within 32 months from the date of IA i.e. 9.10.2014. All the assets in the instant petition were commissioned within the specified timeline. There is cost variation of ₹5381.62 and ₹47795.4 in case of Asset-I and II respectively. As regards Asset-IV, V, VI there is cost over-run. The representative of the petitioner further stated that the revised cost estimates will be submitted.

2. None appeared on behalf of the respondents.



3. The Commission further directed the petitioner to submit the following information on affidavit for the purpose of determination of final tariff before 3.4.2015 with a copy to the respondents:-

- a. The RPC approval for the assets mentioned in the petition;
- b. Single line diagram;
- c. Revised cost estimate in respect of Asset-I, II, IV, V and VI;
- d. CEA certificate under Regulation 43 of CEA (Measures Related to Safety & Electricity Supply) Regulations, 2010 and
- e. The actual IDC and IEDC may be furnished along with statement showing loan wise and year wise IDC calculation on cash basis.

4. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

